

(25)

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD**

Original Application No.333 of 2007.

Allahabad, this the 2nd day of April, 2007.

Hon'ble Mr. Justice Khem Karan, Vice-Chairman
Hon'ble Mr. P.K. Chatterji, Member-A

Mahangu Maurya Son of Sri Chandra Maurya,
R/o Village and Post Surajpur, District Mau.

...Applicant.

(By Advocate: Shri B.N. Singh)

Versus

1. Union of India, through its Secretary Ministry of Communication (P&T), Dak Bhawan, Sansad Marg, New Delhi.
2. The Senior Superintendent of Post Offices, Azamgarh Division, Azamgarh.
3. The Assistant Superintendent of Post Offices, Mau.

...Respondents.

O R D E R

By Hon'ble Mr. Justice Khem Karan, V.C. :

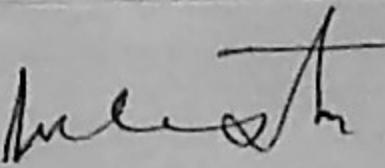
The applicant gave an application on 18.1.2007 to the Sub Post Office, Mau for appointment on the post of G.D.S.M.D. Surajpur, pursuant to notification dated 19.12.2006. He alleges that though the respondent No.3 is processing the applications of rest of the applicants, but he has not taken cognizance of the applicant's application dated 18.1.2007, sent to him by Speed Post from the same Post Office.

2. We think there is no point in keeping this OA pending here. The better course seems to be to ask the respondent No.3 to look into the grievance of the applicant and take action, on the application, if given in time, in accordance with rules.

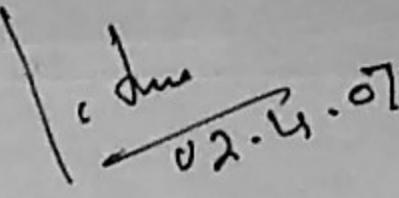
✓

(3)

3. So this OA is finally disposed of with a provision that in case the applicant gives any application in writing, together with the copy of this OA and this order within a week, the respondent No.3 shall examine the same objectively and act in accordance with the rules on the application of the applicant which he alleges to have sent to him on 18.1.2007. No costs.


Member-A

Vice-Chairman


Vice-Chairman
02.01.07

RKM/